

IN THE COURT OF THE ADDITIONAL CHIEF JUDICIAL MAGISTRATE  
BONGAIGAON



G.R. CASE NO.621/2012.

U/S.341/294/506/34 IPC

STATE

-VS-

1) Musstt. Ambia Bibi &

2) Jakir Hussain

.....Accused.

**Present : Mrs.M.De,**

**Addl.C.J.M.Bongaigon.**

Counsel for the Prosecution : Sri S.K.Nath

.....A.P.P.

Counsel for the defence : Ranima Ahmed.

.....Advocate.


Date of recording evidence :10.03.14.

Date of argument :10.03.14.

Date of judgment :10.03.14.

J U D G M E N T

1) The Prosecution Case in brief is that

  
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(2)

the complainant Abul Majim Ali filed a complaint petition before the Learned Chief Judicial Magistrate, Bongaigaon on 30.10.2012 stating inter-alia that on 24.10.2012 the accused persons entered into the cultivated paddy field of the complainant unlawfully and brought some paddy from the cultivated field of the complainant. Thereafter, the accused persons prohibited the complainant from entering into the cultivated paddy field of the complainant to bring the paddy from the field and also threatened him that if he would go to bring the paddy from the field then the accused persons kill him. Hence, this case.

2) Police registered a case and started investigation . On completion of investigation ,Police submitted charge-sheet against the accused and sent the accused to the Court to face trial . Thereafter, the accused appeared before the Court to face trial . On their appearance ,necessary copies were furnished to the accused and particulars of offence U/S.341/294/506/34 IPC explained to the accused to which they pleaded not guilty and claimed to be tried. Prosecution examined as many as one PW. S.D U/S.313 Cr. P.C. has been dispensed with. Argument of both sides heard.

3) POINTS FOR DETERMINATION :

(i) Whether the accused committed the offence U/S.341/294/506/34 IPC as alleged ?

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